

**Central Administrative Tribunal  
Principal Bench, New Delhi**

**OA No.2102/2017**

New Delhi this the 9<sup>th</sup> day of June, 2017

**Hon'ble Mr. V. Ajay Kumar, Member (J)**

Mrs. Kamal Gautam,  
W/o Mr. Rajeev Kumar,  
IV/2311, Street No.5,  
Bihari Colony,  
Shahdara, Delhi-110032

Posted as Teacher,  
Primary School in Aided School, SDP School  
Aged: 47 years - Applicant

(By Advocate: Mr. Vivek Agnihotri with Mr. Harshvardhan Singh)

**VERSUS**

East Delhi Municipal Corporation,  
Through Director of Education,  
Education Department,  
Udyog Sadan, Industrial Area,  
Patparganj, New Delhi-110096 - Respondent

**O R D E R (Oral)**

Heard the learned counsel for the applicant.

2. The applicant, who is working as Primary School Teacher, filed the OA, seeking the following reliefs:-

"A. Pass an order against the Respondent Corporation to decide the representation of the Petitioner and absorb the Applicant as a permanent employee of the Respondent Corporation retrospectively from the date of being declared as surplus on 18.10.2006;

- B. Pass an order against the Respondent to grant all the benefits as available to an employee of EDMC to be granted to the Applicant from the date of being declared as surplus on 18.10.2006;
- C. Pass an order against the Respondent to grant seniority upon being absorbed in an EDMC School from the date of being declared as surplus on 18.10.2006;
- D. Pass an order against the Respondent to grant consequential benefits from the date of being declared as surplus on 18.10.2006;
- E. Pass an order granting salary equivalent to the MCD teacher which the Applicant will be entitled to upon being absorbed with the EDMC and which is corresponding to the post at which the Applicant is posted;
- F. Interest at the rate of 18% interest on the due awarded to the Applicant;
- G. Pass any other or further order that this Hon'ble Court deems fit and proper ."

3. It is submitted that the applicant made number of representations, including Annexure A-1 dated 14.10.2016, ventilating her grievances to the respondent. However, no order has been passed by them till date.

4. In the circumstances, the OA is disposed of, without going into the merits of the case, by directing the respondent to consider Annexure A/1, representation of the applicant dated 14.10.2016 and

pass an appropriate speaking and reasoned order thereon, within 90 days from the date of receipt of copy of this order, in accordance with law. Order by **DASTI**.

**(V. Ajay Kumar)**  
**Member (J)**

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